

**GOVERNMENT OF INDIA  
CORPORATE AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1372  
ANSWERED ON:03.03.2011  
CCI  
Das Shri Khagen

**Will the Minister of CORPORATE AFFAIRS be pleased to state:**

- (a) whether the Competition Commission of India (CCI) has started its statutory functioning;
- (b) if so, the details thereof; and
- (c) the number of cases registered and disposed off by the Commission during the last one year?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R. P. N. SINGH)

- (a) Yes, Madam.
- (b) Section 3 & Section 4 of the Competition Act, 2002, relating to Anti Competitive Agreement and Abuse of Dominant position have been notified and came into force with effect from 20th May, 2009.
- (c) During the period 01-01-2010 to 31-12-2010, 96 cases have been registered and 43 cases have been disposed off.